

The Municipal Corporation of Delhi propose allotting the shops in new markets to (i) displaced persons (ii) squatters removed from the site for the construction of the market; (iii) persons eligible under Slum Clearance and Jhuggi-Jhonpri Scheme.

The New Delhi Municipal Committee are considering the adoption of criteria to be followed for allotment of shops in markets constructed within their jurisdiction.

Raids on Shops in Delhi

340. Shri Yashpal Singh:
Shri Bhanu Prakash Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2717 on the 23rd September, 1965 regarding the raids in Sadar Bazar, Delhi and state:

(a) whether the Sales Tax Officers took possession of the forged Accounts Books of the shopkeepers of Sadar Bazar, Delhi; and

(b) if so, the action taken or proposed to be taken against those firms?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Officers of the Sales Tax Department, Delhi, took possession of Accounts Books of four shopkeepers of Sadar Bazar on 27th August, 1965 for further verification. The verification is in progress by Assessing authorities. Appropriate action will be taken after the results of the verification are known.

Expenditure on Sheikh Abdullah

341. Shri P. C. Borooah: Will the Minister of Home Affairs be pleased to state:

(a) the amount so far spent every month since the detention of Sheikh Abdullah on different items in regard to his maintenance in detention;

(b) the amount paid to his family for their maintenance during his detention; and

(c) the reasons for spending such large sums of money on his maintenance in detention?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5108/65].

(b) No maintenance allowance has been sanctioned for the family of Sheikh Abdullah.

(c) Keeping in view the way of life Sheikh Abdullah is used to, the amount spent on him is not considered to be excessive.

Training in Rifle Shooting

342. Shri Rameshwar Tanti:
Shri Himatsingka:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi Administration has started short rifle-shooting courses in the Union Territory of Delhi;

(b) if so, whether Government have advised the other States to introduce this scheme; and

(c) whether Government propose to give such training to all able-bodied persons in the country in view of the Chinese and Pakistan threat to India?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) Yes, Sir.

(c) A Civilian Rifle Training Scheme was introduced by the Government of India, in co-operation with the State Governments in 1954, in pursuance of a resolution passed by the Lok Sabha. The aim of the Scheme is to train all the able-bodied citizens in the use of handling of rifles.